

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3954**  
TO BE ANSWERED ON 04.01.2019

**Pollution of Waterfalls in Jharkhand**

3954. SHRI LAXMAN GILUWA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the contaminated harmful water from the Adhunik Power and Natural Resources Limited Company situated in Jharkhand is polluting the nearby waterfalls;
- (b) if so, the details thereof; and
- (c) the corrective measures taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a)& (b) According to Jharkhand State Pollution Control Board, no water fall is polluted by M/s. Adhunik Power and Natural Resources Limited., Ghamaria, Jharkhand.

(c) Corrective measures taken by the Government to tackle industrial pollution, *inter alia*, include issuance of notification of industry specific effluent standards under the Environment (Protection) Act (EPA), 1986 and their enforcement through State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); water quality monitoring of rivers through CPCB in association with SPCBs and PCCs; identification and monitoring of Grossly Polluting Industries (GPIs) for compliance with environmental standards; directions by the CPCB issued for installation of online (24x7) monitoring devices and adoption of water conservation practices by industry; inspection of industries by the CPCB, SPCBs and action against non-complying units under the provisions of the Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution), Act, 1974, etc.

M/s. Adhunik Power and Natural Resources Limited., Ghamaria, Jharkhand have been issued closure notice under section 5 of Environment (Protection) Act, 1986 on the ground of non-compliance with respect to installation of online effluent Monitoring System.

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